

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

24/01/2019

O.A./260/57/2019

FOR INTERIM PRAYER, ON MEMO

B DASH

-V/S-

CGIT

ITEM NO:16

FOR APPLICANTS(S)

Adv. :

Mr. A. Mishra, Ld. Sr. Counsel assisted by Mr. D.K. Panda

FOR RESPONDENTS(S) Adv.:

Mr. B.P. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard Mr. A. Mishra, Ld. Sr. Counsel assisted by Mr. D.K. Panda, Ld. Counsel for the applicant and Mr. B.P. Nayak, Ld. Counsel for the Respondents.</p> <p>Ld. Counsel for the applicant submitted that appeal submitted by the applicant against the suspension order dated 18.12.2018 is pending with the Respondent No.1 and his grievance would be redressed, if a direction is issued for disposal of the appeal as a time bound manner and till the appeal is disposed of no action on disciplinary proceedings should be taken.</p> <p>Ld. Counsel for the Respondents submits that he requires some time to obtain instruction from the Department.</p> <p>In this view of the submission that the appeal dated 24.12.2018 (Annexure-A/2) is pending with Respondent No.1, this O.A. is disposed of at this stage with a direction to Respondent No.1/competent authority to consider the appeal dated 24.12.2018(Annexure-A/2) as per law and pass a reasoned and speaking order which shall be</p>

communicated to the applicant within a period of one month from the date of receipt of this order. It is made clear that we are not expressing any opinion on the merit of this O.A.

Accordingly, the O.A. is disposed of. No costs.

Copy of this order along with paper books be sent to Respondent No.1 by speed post at the cost of the applicant for which Ld. Counsel for the applicant agreed to deposit the postal requisites by 25.01.2019.

Free copy of this order be given to Ld. Counsel for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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